



2026:DHC:4647



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 20.05.2026***

+ W.P.(C) 15538/2025

BABU LAL

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARDRespondent

Through: Mr. Risha Dixit, Adv.

3

+ W.P.(C) 15560/2025

BAHADUR PANDIT

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent

Through: Mr. Risha Dixit, Adv.

4

+ W.P.(C) 15563/2025

HARIHAR

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent

Through: Mr. Risha Dixit, Adv.

5

+ W.P.(C) 16251/2025

LAXMI

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent

Through: Mr. Risha Dixit, Adv.

6

+ W.P.(C) 16262/2025



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MOOL CHAND

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent

Through: Mr. Risha Dixit, Adv.

7

+ W.P.(C) 16723/2025

PREM DASS

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent

Through: Mr. Risha Dixit, Adv.

8

+ W.P.(C) 18517/2025

MAYA DEEN

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent

Through: Mr. Risha Dixit, Adv.

9

+ W.P.(C) 1581/2026

SHIVRAM

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent

Through: Mr. Risha Dixit, Adv.

10

+ W.P.(C) 866/2026

NAND BIHARI THAKUR

.....Petitioner

Through: Mr. Chirayu Jain, Adv.

versus

DELHI BUILDING AND OTHER

CONSTRUCTION WORKERS WELFARE BOARD....Respondent



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Through: Mr. Risha Dixit, Adv.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

20.05.2026

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1. *Vide* order dated 17.02.2026, the present petitions were disposed of and the following order was passed:

1. By way of the present petitions, the petitioners seek directions to the respondent to sanction the pension of the petitioners and forthwith release the dues.

2. During the course of hearing, it is acceded by the respective counsel for the parties that the issue agitated in the present petitions stands squarely covered by the decision dated 01.05.2024 passed by the Division Bench of this Court in LPA No. 372/2023 captioned as *Delhi Building and Other Construction Workers Welfare Board Vs. Dulari Devi and Anr.* as well as the decision dated 02.05.2025 passed by this Court in W.P.(C) 758/2024 captioned as *Kishan Lal vs. Delhi Building and Other Construction Workers Welfare Board*. In terms thereof, the petitioners are entitled to pension.

3. Learned counsel for the respondent submits that the requisite pension shall be released to each of the petitioners, within a period of 2 weeks from today. The said statement is taken on record.

4. Taking on record the aforesaid statement of the learned counsel for the respondent, the present petitions stand disposed in terms thereof.

5. List for reporting compliance on 20.05.2026.

2. It transpires that pursuant to the aforesaid directions, the respondent has reconsidered the matter and released the principal amount of pension to the petitioners.

3. Learned counsel on behalf of the petitioners now seeks that interest be given to the petitioners with effect from the date on which the pension application was initially submitted by them.



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4. Let a representation in this regard be filed by the petitioners. The respondent shall duly consider the same in accordance with law and a reasoned order be passed thereon as expeditiously as possible.

5. No further orders are required to be passed in the present applications, the same are accordingly, disposed of.

6. Needless to say, if the petitioners are aggrieved by the outcome of the aforesaid exercise, they shall be at liberty to avail appropriate remedies under law.

SACHIN DATTA, J

MAY 20, 2026/at/sl